

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO - 261**  
ANSWERED ON- 27/11/2024

**VOLUNTARY VEHICLE MODERNIZATION PROGRAMME**

261. SHRI SANJAY SETH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has taken any steps/measures to deal in with old polluting vehicles operational throughout the country, if so, the details thereof;
- (b) the details of the Voluntary Vehicle Modernization Programmes;
- (c) the details of the incentives provided to citizen opting for voluntary Vehicle Scrapping Policy; and
- (d) the number of vehicles that have been scrapped under the Vehicle Scrapping Policy since its inception?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) (i) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy that includes a system of incentives/disincentives for creation of an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been notified under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicle Rules, 1989. Following notifications have been issued and uploaded on the Ministry's website:

(1) GSR 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25th September, 2021. These rules have been further amended vide GSR 695(E) dated 13.09.2022 and GSR 212(E) dated 15.03.2024.

(2) GSR 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25th

September, 2021. These rules have been further amended vide GSR 797(E) dated 31.10.2022 and GSR 195(E) dated 14.03.2024.

(3) GSR 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 1st April, 2022.

(4) GSR 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1st April, 2022.

(5) GSR 272(E) dated 05.04.2022 provides for mandatory fitness of motor vehicles only through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989, as under –

(i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicles with effect from 01st April 2023 onwards, and

(ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport) with effect from 01st June 2024 onwards.

(6) GSR 29(E) dt 16.01.2023 provides that Certificate of registration for vehicles owned by Central, States and UT governments and their Departments, Local government (Municipal Corporations or Municipalities or Panchayats), State transport Undertakings, PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years.

(7) GSR 663(E) dated 12.09.2023 provides for extension of date for mandatory testing of Transport Vehicles through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989 to 01st October 2024.

(8) GSR 709(E) dated 14.11.2024 provides for extension of date for mandatory testing of Transport Vehicles through an Automated Testing Station, registered in accordance with rule 175 of the Central Motor Vehicle Rules 1989 to 01st April 2025.

(ii) The status of implementation of the policy is as under:-

(1) 73 Registered Vehicle Scrapping Facilities and 92 Automated Testing Stations are operational across the country.

(2) 23 States/UTs have announced concessions in the MV tax on a vehicle which is purchased against a Certificate of Deposit. 20 States/UTs have announced waiver in pending liabilities on the vehicles offered for scrapping at RVSFs.

(iii) This Ministry has notified the norms regarding retrofitment of CNG kit (replacement of In-use BS VI Diesel engine by new CNG engine) vide G.S.R. 625(E) dated 11.08.2022.

(iv) Further, this Ministry has also notified G.S.R. 167(E) dated 01.03.2019 for retro-fitment of hybrid electric system or electric kit to vehicles and their compliance standards shall be as per AIS 123.

(c) The following incentives are provided to citizens opting for voluntary scrapping of their vehicles:-

(i) GSR Notification 714 (E) dated 04.10.2021 provides that, in case the vehicle is registered on submission of 'Certificate of Deposit', the fee for issue of certificate of registration shall not be levied.

(ii) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax (upto twenty five per cent., in case of non-transport vehicles and upto fifteen per cent., in case of transport vehicles) for the vehicle registered against submission of "Certificate of deposit". Provided that this concession shall be available upto eight years, in case of transport vehicles, and upto fifteen years, in case of non-transport vehicles.

(d) As on 05.11.2024, a total of 1,44,172 vehicles have been scrapped by the Registered Vehicle Scrapping Facilities.

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